

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.249 - IA/306(AHM)2024
in
CP(IB) 418 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI

.....Applicant

V/s

Reliance Naval and Engineering Ltd

.....Respondent

Order delivered on: 06/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Navin Pahwa, Sr. Adv. a.w Mr. Amir Arsiwala, Adv.

For BSE

: Mr. Amar N. Bhatt, Adv. a.w. Kunal Vaishnav, Adv.

For NSE

: Mr. Prayuj Sharma, Adv. a.w Mr. Akshat Malik, Adv., &
Mr. Ishan Agarwal, Adv.

ORDER

IA/306(AHM)2024

Ld. Counsel for NSE is directed to file reply within two-week. The applicant is directed to do the needful in furnishing information to the market regulators.

List for further consideration on 19.06.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)